

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE C.S.DIAS

Wednesday, the 29<sup>th</sup> day of November 2023 / 8th Agrahayana, 1945

CRL M.A. 1/2023 IN CRL.MC NO. 10206 OF 2023

CRIME NO.3408/2023 OF Ernakulam Central Police Station, Ernakulam  
PETITIONER:

RAJEEV CHANDRASEKHAR AGED 59 YEARS S/O AIR CMDE. M.K. CHANDRASEKHAR,  
MINISTER OF STATE (ELECTRONICS & INFORMATION TECHNOLOGY), 7,  
GURUDWARA RAKAB GANJ ROAD, NEW DELHI , PIN - 110001

RESPONDENT:

1. STATE OF KERALA REPRESENTED BY THE INSPECTOR OF POLICE, ERNAKULAM CENTRAL POLICE STATION, OLD RAILWAY STATION ROAD, NEAR KERALA HIGH COURT, ERNAKULAM, KERALA, PIN - 682018
2. PRAMOD Y.T. AGE AND FATHER'S NAME NOT KNOWN TO THE PETITIONER, SUB INSPECTOR OF POLICE, CYBER CELL, OFFICE OF THE CYBER CRIME ENQUIRY CELL, KOCHI CITY, PIN - 682042

Application praying that in the circumstances stated therein the High Court be pleased to stay all further proceedings pursuant to Annexure-A1 FIR and Annexure A2 Complaint in Crime No. 3408 of 2023 of the Ernakulam Central Police Station , Ernakulam, pending before Hon'ble Chief Judicial Magistrate Court, Ernakulam, till the disposal of the Criminal Miscellaneous Case.

This Criminal Misc. case coming on for orders, upon persuing the petition and upon hearing the arguments of M/S. MAHESH JETHMALANI(SR.), SANTHOSH MATHEW,ANIL SEBASTIAN PULICKEL, ABI BENNY AREECKAL, MATHEW NEVIN THOMAS, SHINTO MATHEW ABRAHAM, KURIAN ANTONY MATHEW, JOE S. ADHIKARAM, Advocates for the petitioner and of the PUBLIC PROSECUTOR for the respondents, the court passed the following

**C.S.DIAS, J.**

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**Crl.M.C No.10206 of 2023**

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**Dated this the 29<sup>th</sup> November, 2023**

**ORDER**

Admitted. The learned Director General of Prosecution takes notice for the respondents. He seeks time to get instructions.

On a consideration of the grounds in the memorandum of criminal miscellaneous case and hearing the learned Senior Counsel appearing for the petitioner, especially the law laid down by the Hon'ble Supreme Court in **Patricia Mukhim v. State of Meghalaya and others** [(2021) 15 SCC 35], I am satisfied that the petitioner has made out a prima facie case for an interim order.

Crl.M.C.No.10206 of 2023

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Resultantly, I direct the respondents not to take any coercive proceedings as against the petitioner till the date of next hearing.

Post on 14.12.2023.

**Sd/- C.S.DIAS  
JUDGE**

ma/29.11.2023



**APPENDIX OF CRL.MC 10206/2023**

**Annexure-A1(A)**

**A TRANSLATION OF THE PORTIONS EXCLUSIVELY IN MALAYALAM IN THE FIR.**

**Annexure-A2**

**A CERTIFIED COPY OF THE COMPLAINT DATED 30-10-2023 LODGED BY THE 2ND RESPONDENT BEFORE THE 1ST RESPONDENT POLICE.**

